

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
28-03-2024 AT 10:30 AM**

**CP No. 33/241/HDB/2023  
AND  
IA (CA) 257/2023 in CP No. 33/241/HDB/2023  
u/s. 241 of Companies Act, 2013**

**IN THE MATTER OF:**

Mr Sivakumar Alagarsamy

**...Petitioner**

**AND**

M/s. Topview Industries Pvt Ltd & others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

Learned Counsel Ms Harshita Datla, for company petitioner present through Video Conference.

Learned Counsel Mr Durga Bose for the learned counsel Mr. TVL Narasimha Rao, for Respondents No. 6 to 8 present through Video Conference.

Ms. Nikshita, IAMC Case Manager from IAMC present and stated that mediation is under way and it takes three weeks' time to report the outcome of the mediation. Hence, matter adjourned to 25.04.2024 as a last chance.

**Sd/-  
MEMBER (T)**

**Sd/-  
MEMBER (J)**